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Tamil Nadu Appropriation (No.7) Act, 2004

28 of 2004

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Tamil Nadu Appropriation (No.7) Act, 2004

28 of 2004

An Act to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State to meet the amounts spent on certain services and purposes during the financial year ended on the 31st day of March 1995 in excess of the amount authorised or granted for those services and purposes for that year. BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fifth Year of the Republic of India as follows:- 1. Received the assent of the Governor on the 5th August, 2004 - Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Issue No.207, Page 91-92, dated 5th August, 2004. 2. Vide T.N. Bill No.26 of 2004 - Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 1, Issue No.202, Page 115, dated 31st July 2004.

1. Short Title :-

This Act may be called the Tamil Nadu Appropriation (No. 7) Act, 2004.

2. Issue Of Rs.208,20,44,192 Out Of The Consolidated Fund Of The State For The Financial Year Ended On The 31St Day Of March 1995:

The sum specified in column (5) of the Schedule amounting in the

aggregate to two hundred and eight crores twenty lakhs forty four thousand one hundred and ninety two rupees shall be deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of the State to meet the amount spent for defraying the charges in respect of the services and purposes specified in column (2) of the Schedule during the financial year ended on the 31st day of March 1995, in excess of the amount authorised or granted for those services and purposes for that year.

3. Section 3 :-

The sum deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of the State under Section 2 shall be appropriated and shall be deemed to have been appropriated for the services and purposes specified in the Schedule in relation to the financial year ended on the 31st day of March 1995.

SCHEDULE 1
THE SCHEDULE
(See Sections 2 and 3)

	Services and purposes	Sums not exceeding		
Demand No.		Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State	Total
1	2	3	4	5
		Rs.	Rs.	Rs.
7	State Legislature	8,74,108	2,20,867	10,94,975
8	Elections	7,94,049		7,94,049
15	Police		4,97,283	4,97,283
20	Agriculture	147,95,37,271		147,95,37,271
21	Fisheries	2,54,10,751		2,54,10,751
31	Welfare of the Backward Classes, Most Backward Classes and Denotified Communities	35,29,162		35,29,162
33	Urban Development	8,00,626		8,00,626
35	Irrigation		3,71,338	3,71,338
36	Public Works — Buildings	17,13,018	8,63,593	25,76,611

	1	1	1	,
38	Roads and Bridges	4,68,87,912	16,671	4,69,04,583
41	Pensions and other Retirement Benefits	23,99,77,503	26,59,521	24,26,37,024
42	Miscellaneous	4,79,48,735		4,79,48,735
45	Compensation and Assignments		4,48,146	4,48,146
52	Capital Outlay on Agriculture		4,096	4,096
53	Capital Outlay on Industrial Development	1,52,91,093		1,52,91,093
56	Capital Outlay on Roads and Bridges	3,58,84,553		3,58,84,553
47	Capital Outlay on Road Transport Services and Shipping	45,80,155		45,80,155
60	Miscellaneous Capital Outlay	5,23,22,806		5,23,22,806
61	Loans and Advances by the State Government	12,14,10,935		12,14,01,935
	Grand Total	207,69,62,677	50,81,515	208,20,44,192